

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-516**

IB-2354/ND/2019

(1) IA/5253/2020

(2) IA/4480/2020

**IN THE MATTER OF:**

Noble Cooperative Bank Ltd

V/s.

Jarvis Infratech Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 11.08.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Govind Bhardwaj for Applicant Liquidator in IA-4480/2020 & IA-5253/2020

For the Respondent

: IA/4480/2020: Mr. Prateek Gupta, Adv. for Respondent No.1, Mr. Prateek Gupta, Adv. for Respondent No.3 in IA/5253/2020, Respondent no. 1 Adv. Kanika Sachdeva and Adv. Mohd Hashim Malik

**ORDER**

**IA/5253/2020:-**

In course of hearing, we notice that the Ld. Counsel appearing for the Liquidator has not satisfied the Bench on the point of date of transaction. Therefore, the counsel is directed to convince the Bench on the point of date of transaction which the applicant has referred in the application on the basis of which the applicant claimed that it is the preferential transaction under Section 43 of IBC. List the matter on **18.08.2021**.

**IA/4480/2020:-**

Ld. Counsel appearing for the Liquidator submits that he has received the reply from the respondent no. 1 and he wishes to file the rejoinder. Therefore, Ld. Counsel for the Liquidator is



directed to go through the reply filed by the respondent no. 1 and submit a report mentioning the Documents/Information which the Liquidator require from the respondent and whether the same has been furnished or not, if not, give the specific details of the Documents/Information which the Liquidator still requires from the Suspended Board of Director. Ld. Counsel for Liquidator is directed to file the same within 3 days from today. List the matter on **18.08.2021**.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

Khushboo